ANF 5B (Application Form for Redemption of EPCG Authorization)

(Please see the guidelines before filing the application)

1.	Applicant Details							
	a.	IEC Number				Branch Coo	de	
	b.	Name					•	
	C.	Address						
2.	EPC	G Authorization N	lo. and Date		uty Saved Ar lowed (In INI			mount utilized (In INR) genously procured CG)
	T = .		0 45 4					
3.	Det	tails of installation	Certificate					
	BE	No.	Date of BE		* Date of In	stallation of (CG	Date of submission of installation certificate to RA / date of uploading installation certificate into DGFT online portal
S. No.	1							
for inst	*In case the applicant is registered with Central excise, installation certificate from Central Excise authority is mandatory for authorizations issued prior to 01.04.2015. For authorizations issued after 1.4.2015, applicant may either submit installation certificate issued by Central excise authority/Jurisdictional Export promotion Circle of Customs Authorities or independent Chartered Engineer.							15, applicant may either submit
4.	Exp	ort Product Detail	ls					
	a.							
	b.	o. Alternate Product/Services (if authorisation has been amended by RA concerned as per FTP 2009-14) with name & ITC(HS) code of the Product						
5.	Ехр	ort Obligation Per	iod					
	a.	Date of expiry of i	initial EOP					
	b.	Extended EOP da	ate if any					

|--|--|

6.	Average Export Obligation imposed**	Specific EO as per actual duty saved amount		
	In INR	In INR.	In US\$	

^{**}In case of fulfillment of EO by alternate product, Average EO of alternate product should also be given.

7. Are you a Manufacturer/Service provider?

(i) For Physical Exports

Shipping Bill number/Bill of Export	11 0	. ' '	1	 Direct Export /Third party? (YES/NO)
'		•	'	,

(ii) For SEZ supplies/Deemed Exports / Exports in INR

S.No.	Invoice number /Shipping Bill number/Bill of Export		Export item description	FoR/FOB value

(iii) For Service Provider

S.No.	Invoice Number/FIRC Number	la	Name of Service rendered	FOB value

For third party exports made on or after 1.4.2015, documents as per Para 5.10(d) of HBP, 2015-20/ HBP, 2023 are required to be submitted.

8.	I/We further declare that I/we have made exports as under for maintenance of Average Export Obligation:****					
	Financial Year	Average to be maintained (INR)	Average maintained (INR)			

^{****} The exports indicated at S.No. 8 do not include exports covered under S.No. 7 above and do not include exports rendered for maintaining specific EO of any other EPCG Authorisation(s).

9. Details of Average Export Obligation fulfilled:

Are you a Manufacturer/Service provider?

(i) For Physical Exports

S.No.	Shipping Bill number/Bill of Export	'' 5	Export item description	Direct Export /Third party? (YES/NO)

(ii) For SEZ supplies/Deemed Exports / Exports in INR

Invoice number /Shipping Bill number/Bill of Export	ITC(HS) Code of export/Supplied item	Export item description	FoR/FOB value

(iii) For Service Provider

S.No.	Invoice Number/FIRC Number	1	la	Name of Service rendered	FOB value

For third party exports made on or after 1.4.2015 documents as per Para 5.10(d) of HBP 2015-20/ HBP2023 are required to be submitted.

Attachment Details			
Attachment Type	Remark	Attachment Name	
CA/CE Details			
SI. No.	Application Number	CA/CE Membership Number	Appendix Type

Declaration/Undertaking

I/We hereby declare/certify that:

- 1. I/We have updated my/our profile in ANF-1.
 - 2. The particulars and the statements made in this application are true and correct to the best of my/our knowledge and belief and nothing has been concealed or withheld therefrom. If anything is found incorrect or false it will render me/us liable for any penal action or other consequences as maybe prescribed in law or otherwise warranted.

- 3. I/we have not exported items on the SCOMET list/items restricted for exports for which permission has not been taken.
- 4. I/We hereby declare that exports counted towards Specific Export Obligation against this authorization have not been claimed /counted for fulfillment of annual average export performance /specific export obligation against any other EPCG Authorization.
- 5. It is certified that (a) F.I.R.C.(s) have been checked by me and (b) payments received are for export of services allowed for E.O. fulfillment against the EPCG Authorization
- 6. All physical exports made as shown in S.No. 7 and 8 are in freely convertible currency or as permitted by FTP.
- 7. We hereby declare that Freight, Insurance and Commission values as mentioned in the application are based on actual transaction values.
- 8. We further declare that for the purpose of calculating entitlement, commission has been excluded.
- 9. The application contains-----nos. of EDI Shipping Bills and -----nos. of Non EDI Shipping Bills.
 - 10. I am authorized to verify and sign this declaration as per Paragraph 11.06 of the Foreign Trade Policy.

You have ticked the box as acceptance of declaration/ undertaking details.				
Place	Date			
Name	Designation			
Email	Mobile			
Office Address		•		
Residential Address				

Guidelines for Applicants

The application must be accompanied with the following documents:

- 1. Appendix 5C duly signed by Chartered Accountant/Cost Accountant/Company Secretary along with a statement giving details of the documents submitted by the authorization holder towards evidence of EO fulfillment.
- 2. Original/Self certified copy of EPCG authorization along with enclosures. As may be applicable
- 3. Self certified copies of Bill of Entry in respect of import/ invoices in respect of indigenously procured CG.
- 4. Proof of submission of installation certificate within time limit
- 5. In respect of Third party exports additional documents as required in terms of Para-5.10(d) of HBP 2023
- 6. Application has to be filed online.